



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/May/202425/3

DATED: 18/06/2024

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/May/202425/3 dated 18/06/2024 of Norms Committee - II for the year 2024-25 was held on 18/06/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

Sl.No.	Name and Designation of Representatives	Department
1	SHRI T.R CHOUDHARY, SCIENTIST 'C'	MEITY
2	SHRI R.K. JAISWAL, D.O.	MHI

3	SHRI SHAISH KUMAR, CONSULTANT (TEC-1)	TECHNICAL CONSULTANT, DGFT
4	SHRI RAHUL BHARDWAJ, AD	MEITY
5	SHRI S.K. JAIN, CONSULTANT	DPIIT
6	SHRI V. C. AGARWAL, CONSULTANT(TEC-3)	TECHNICAL CONSULTANT, DGFT
7	SHRI S.K. BHATNAGAR, CONSULTANT(SKB)	TECHNICAL CONSULTANT, DGFT
IN ATTENDANCE:		
1	SHRI SANJAY KUMAR, Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	FCI OEN CONNECTORS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00009316AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Advance authorization not available. Please provide the Advance authorization number. The case stands deferred.	

Case No.	2 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00004398AM23
RA File Number	072404000046 AM15
Licence No and Date	0710104232/20/05/2014
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	3 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	AMC COOKWARE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00004392AM23

RA File Number	072404000370 AM15
Licence No and Date	0710107425/14/01/2015
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00006616AM23
RA File Number	342404000315 AM18
Licence No and Date	3410043899/19/02/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. V. Sheet layout diagram of the material indicating the wastage during blanking. VI. Specific description of export item(s) and their quantity in Nos. also in addition to its weights, export product wise. The case stands deferred.	

Case No.	5 / NC/2/MEET/May/202425/3
Case Status	Case Approved
Party Name	VIKARSH NANO TECHNOLOGY AND ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00000352AM24
RA File Number	NA
Licence No and Date	3110067035/26/04/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case is already approved in the Meeting No. NC/2/MEET/Apr/202425/1 dated 15.05.2024. The case stands approved.	

Case No.	6 / NC/2/MEET/May/202425/3
Case Status	Case Approved
Party Name	VIKARSH NANO TECHNOLOGY AND ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00000353AM24
RA File Number	NA
Licence No and Date	3110067083/16/06/2018
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case is already approved in the Meeting No. NC/2/MEET/Apr/202425/1 dated 15.05.2024. The case stands approved.	

Case No.	7 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED

Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00005285AM23
RA File Number	039404000370 AM19
Licence No and Date	0310822618/26/07/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00149890AM22
RA File Number	052404000242 AM19
Licence No and Date	0510407345/27/07/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	9 / NC/2/MEET/May/202425/3
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00008703AM24
RA File Number	342404000335 AM19
Licence No and Date	3410044885/12/02/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 18.06.2024, as under: This case was already approved in the meeting 13/81-ALC2/2019 dated 03/10/2019.	

The net weight of export was mentioned in the minutes earlier (**not less than 47, 08,165.28 kg for 258 no's of blade**) as per calculation given by the firm.

Applicant has now stated that at the time of complete export total weight is **46, 37,903 kg for 258 no's of blades** (as per shipping bill enclosed).

Since the item of export is voluminous and blade is tailor made, we may amend the weight condition as **47, 08,165.28 kg +/- 3%** instead of **not less than 47, 08,165.28**

Note: Rest of the decision taken in the case of import remains unchanged.

RA concerned may take suitable consequential action accordingly.

Case No.	10 / NC/2/MEET/May/202425/3
Case Status	Case Approved
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00006573AM23
RA File Number	NA
Licence No and Date	0310827010/13/02/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/144/2022-TSW dated 203.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	11 / NC/2/MEET/May/202425/3
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Case Status	Case Deferred
Party Name	RAVIN CABLES LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00005015AM24
RA File Number	039504001313 AM19
Licence No and Date	0310828162/04/04/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. A copy of Advance Authorization. II. A copy of norms fixed earlier for the A.A. III. Detailed calculations for the requirement of each raw material, export product wise supported by the cross Sectional diagram of the cable/ Buyers data sheet. IV. Quantity of amended import items at SI.No. 1 & 2 (1 core x300 SQ.MM Copper conductor) in Kilometers also in addition to their weights. V. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) VI. Material balancing viz. net content of each imported and indigenous input, export product wise. The case stands deferred.	

Case No.	12 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	SCHNEIDER ELECTRIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00005956AM24
RA File Number	072404000137 AM20
Licence No and Date	0710115451/19/09/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Rational for review of the case along with case history and earlier decision.
- II. Complete description of import items and their end use in the export product.
- III. Assembly drawing / diagram with labeled component fitment details justifying quantity of import items for each model of export product.
- IV. Justification for wastage claimed for item at SI.No.57 supported by dimensional drawing at each stage of manufacturing.
- V. The statement on the quantity of import items and export product furnished by the firm in Raw Material Consumption details with regards to quantitative justification may be provided in excel sheet.

The case stands deferred.

Case No.	13 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	SHIVAM IRON & STEEL COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00006745AM24
RA File Number	022404000099 AM20
Licence No and Date	0210209475/14/10/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	14 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	NU-CORK PRODUCTS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00000867AM24
RA File Number	052404000743 AM20
Licence No and Date	0510413767/02/03/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following	

information/documents as per comments given by the TE:

- I. The UOM of import items is not consistent, as in application under import details UOM of import items is KG and under wastage details UOM of import items is NOS. Clarification thereof.
- II. Export quantity-both in terms of number and weight.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- V. Export product catalogue may also be furnished.

The case stands deferred.

Case No.	15 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	CHANDA STEEL WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00000996AM24
RA File Number	052304000150 AM21
Licence No and Date	0510415010/26/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	16 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	APL METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024

HQ File Number	018105000720AM21
RA File Number	022404000063 AM21
Licence No and Date	0210210068/28/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit recent MOEF & CC permission for processing lead scrap into refined lead ingots. The case stands deferred.	

Case No.	17 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	NICO EXTRUSIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00001152AM23
RA File Number	039504001229 AM20
Licence No and Date	0310838703/05/10/2020
Norms Committee Decision: Committee Report Awaited.	

Case No.	18 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	SCHNEIDER ELECTRIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00005957AM24
RA File Number	072404000196 AM21
Licence No and Date	0710117132/14/10/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Rational for review of the case along with case history and earlier decision.
- II. Complete description of import items and their end use in the export product.
- III. Assembly drawing / diagram with labeled component fitment details justifying quantity of import items for each model of export product.
- IV. Detailed description of export product at S. no. 36 along with their end use and reason for classifying that EP under ITC HS 85389000.
- V. Justification for wastage claimed for items at S. No. 54, 55 supported by dimensional drawing at each stage of manufacturing.
- VI. The statement on the quantity of import items and export product furnished by the firm in Raw Material Consumption details with regards to quantitative justification may be provided in excel sheet.

The case stands deferred.

Case No.	19 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	RAINTECH INTERNATIONAL (INDIA)
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00004056AM23
RA File Number	052404000418 AM21
Licence No and Date	0510415820/10/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	20 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	018105000855AM21

RA File Number	039504000506 AM21
Licence No and Date	0310839528/12/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 05.09.2022 and a reminder has been sent on 20.09.2022, 05.10.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	21 / NC/2/MEET/May/202425/3
Case Status	Case Rejected
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00007220AM23
RA File Number	039504000495 AM21
Licence No and Date	0310839499/12/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 04.08.2023 followed by reminders on 23.10.2023, 07.12.2023, 20.12.2023, 19.01.2024 on for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC. The case stands rejected.	

Case No.	22 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024

and Date	
HQ File Number	HQRNORM APPLY 00045744AM21
RA File Number	05AA04020219 AM21
Licence No and Date	0511000401/23/12/2020
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	23 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	LLABDHI MANUFACTURING LLP
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00060452AM21
RA File Number	03AA04017008 AM21
Licence No and Date	0311000816/12/01/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	24 / NC/2/MEET/May/202425/3
Case Status	Case Approved
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00000012AM24
RA File Number	03AA04018289 AM21
Licence No and Date	0311001031/27/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/144/2022-TSW dated 29.04.2024, as under: The following modifications maybe carried out in the norms as fixed in the NC-2 meeting NC/2/Meet/202223/20 dated 30.01.2023.	

I. Description of the export item may be corrected as "**Rubber Insulated HV industrial Cables, Copper Conductor, Unarmoured 1100 Volts**".

RA concerned may take suitable consequential action accordingly.

Case No.	25 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00007189AM24
RA File Number	03AA04022175 AM21
Licence No and Date	0311001521/11/02/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	26 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00005013AM23
RA File Number	07AA04011013 AM21
Licence No and Date	0711000805/31/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	27 / NC/2/MEET/May/202425/3
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Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00000882AM25
RA File Number	07AA04003324 AM22
Licence No and Date	0711001111/18/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	28 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	CHOKSI HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00007917AM24
RA File Number	13AA04002264 AM22
Licence No and Date	1311000352/21/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	29 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00126048AM22
RA File Number	05AA04033634 AM22
Licence No and Date	0511003304/28/06/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	30 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	ACG PHARMAPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00007191AM24
RA File Number	03AA04030005 AM22
Licence No and Date	0311004990/29/06/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	31 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	MOTION METRIKS COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00133209AM22
RA File Number	03AA04044177 AM22
Licence No and Date	0311005178/07/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	32 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00134486AM22
RA File Number	05AA04051035 AM22
Licence No and Date	0511003557/08/07/2021
Norms Committee Decision:	

Committee Report Awaited.

Case No.	33 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	ELCON ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00153919AM22
RA File Number	05AA04062578 AM22
Licence No and Date	0511003984/04/08/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	34 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	STELCO LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00000818AM25
RA File Number	30AA04014681 AM22
Licence No and Date	3011001067/26/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	35 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00180013AM22
RA File Number	05AA04077393 AM22

Licence No and Date	0511004610/08/09/2021
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	36 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00193759AM22
RA File Number	56AA04005128 AM22
Licence No and Date	5611000518/25/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	37 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	GANGES INTERNATIONALE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00229833AM22
RA File Number	04AA04028431 AM22
Licence No and Date	0411001724/28/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	38 / NC/2/MEET/May/202425/3
Case Status	Case Withdrawn
Party Name	RAM RATNA WIRES LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024

and Date	
HQ File Number	HQRNORM APPLY 00256760AM22
RA File Number	03AA040112344 AM22
Licence No and Date	0311008670/18/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that the firm Vide letter dated 28.07.2023 has informed that they have surrendered the above-mentioned Advance Authorization. In view of this, fixation of norms is not required for this Advance authorization. The case stands withdrawn.	

Case No.	39 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00257103AM22
RA File Number	07AA04034690 AM22
Licence No and Date	0711002406/18/11/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	

The case stands deferred.

Case No.	40 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	RAYCHEM-RPG PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00268712AM22
RA File Number	03AA040121916 AM22
Licence No and Date	0311009002/29/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	41 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00273805AM22
RA File Number	07AA04039296 AM22
Licence No and Date	0711002542/03/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	42 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	KALPATARU PROJECTS INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00332567AM22
RA File Number	08AX04000310 AM22

Licence No and Date	0811003883/27/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. II. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	43 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	RPK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00338931AM22
RA File Number	31AX04000055 AM22
Licence No and Date	3111000939/01/02/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	44 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024

HQ File Number	HQRNORM REVIW00006627AM23
RA File Number	34AX04000066 AM23
Licence No and Date	3411002155/22/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	45 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00000164AM24
RA File Number	03AX04000379 AM23
Licence No and Date	0311014278/29/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	46 / NC/2/MEET/May/202425/3
Case Status	Case Rejected
Party Name	METAL CARE ALLOYS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00004485AM23
RA File Number	03AX04002021 AM23
Licence No and Date	0311016357/15/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 24.02.2023 followed by reminders on 08.02.2023, 23.02.2023, 10.03.2023, 17.03.2023, and a final reminder on 05.04.2023 for furnishing information/documents on DGFT BO Portal. However, no information has been received. Therefore, Committee decided to reject the case and directed the firm to pay applicable custom duty with interest for EODC.	

The case stands **rejected**.

Case No.	47 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00002200AM23
RA File Number	52AX04001584 AM23
Licence No and Date	5211002874/22/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	ZERO1 TEKTRONICS LLP
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00002595AM23
RA File Number	52AX04001602 AM23
Licence No and Date	5211003016/11/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	49 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	ANJANEY FERRO ALLOYS LTD.
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00002665AM23
RA File Number	26AX04000022 AM23

Licence No and Date	2611000666/17/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	50 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	AVON TUBETECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00002679AM23
RA File Number	05AX04001402 AM23
Licence No and Date	0511014333/17/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	CRI LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00004988AM23
RA File Number	NA
Licence No and Date	0211002882/17/08/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	SCODA TUBES LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024

and Date	
HQ File Number	HQRNORM REVIW00000668AM25
RA File Number	08AX04000970 AM23
Licence No and Date	0811006057/20/09/2022
Norms Committee Decision: Sh. Samarth patel & Saurabh Patel from M/s Scoda tubes limited attended the Personal Hearing and explained their case in detail. The Committee considered the case as per agenda and decided to defer the case for further examination. The case stands deferred.	

Case No.	53 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00003534AM23
RA File Number	342404000397 AM20
Licence No and Date	3411002865/04/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	

The case stands deferred.

Case No.	54 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	REY PACKAGING
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00003581AM23
RA File Number	52AX04001660 AM23
Licence No and Date	5211003394/07/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	55 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	TVASTAR STEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00003674AM23
RA File Number	30AX04000297 AM23
Licence No and Date	3011002672/12/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to defer the case for further examination.	
The case stands deferred.	

Case No.	56 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	GMT PIPES & TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00008107AM24

RA File Number	08AX04001122 AM23
Licence No and Date	0811006237/12/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to defer the case for further examination. The case stands deferred.	

Case No.	57 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00003682AM23
RA File Number	05AX04001918 AM23
Licence No and Date	0511015290/13/10/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	58 / NC/2/MEET/May/202425/3
Case Status	Case Approved
Party Name	ANAND SEAMLESS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00003819AM23
RA File Number	08AX04001081 AM23
Licence No and Date	0811006285/18/10/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/18/2023-TSW dated 18.06.2024, as under:	

I. Import item shall be of relevant grade as contained / utilized in the export item and its quantity may be allowed as **183.33 MT** as **1.10 MT. /MT.** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	59 / NC/2/MEET/May/202425/3
Case Status	Case Approved
Party Name	DIVINE TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00003828AM23
RA File Number	08AX04001055 AM23
Licence No and Date	0811006290/19/10/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/2/2023-TSW dated 18.06.2024, as under:

I. Quantity of import item Seamless stainless steel Tubes/pipes (**Hot Finished**) at **SI. No.1** maybe allowed as **1.10 kg/kg.** Content in export item.

Note: The committee decided to add these conditions as under.

- I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above.
- II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes.
- III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export.
- IV. Pre-Import condition shall be mandatory while issuing the duty free licenses.

RA concerned may take suitable consequential action accordingly.

Case No.	60 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	MOTION METRIKS COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00004403AM23
RA File Number	03AX04004160 AM23
Licence No and Date	0311019271/16/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	VIDYA WIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00004466AM23
RA File Number	34AX04000712 AM23
Licence No and Date	3411003020/18/11/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00004586AM23
RA File Number	08AX04001422 AM23
Licence No and Date	0811006534/24/11/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to refer the case to the concerned technical experts for further examination of the case.

The case stands deferred.

Case No.	63 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00004794AM23
RA File Number	07AX04001220 AM23
Licence No and Date	0711005856/02/12/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
5. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
6. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
8. Details of import item namely, "Kilogram Activity (KGA)" at Sl. Nos. 1,4,7,10,14, 16, 23, 25,28,31,35, 38,39,40,43 &46 of list of import items
9. Details of import items at Sl.No. 19, 20,37,41,42,44,45,47 & 48 in the given list of import items.

The case stands deferred.

Case No.	64 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	SI PRECISION
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00004963AM23
RA File Number	04AX04000823 AM23
Licence No and Date	0411004601/13/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	65 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	AURA INDUSTRIAL EQUIPMENT AND PROJECTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00004973AM23
RA File Number	04AX04000798 AM23
Licence No and Date	0411004605/13/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.	

IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	66 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	NSI (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00005475AM23
RA File Number	02AX04000528 AM23
Licence No and Date	0211003602/02/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	67 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	PRUDENT STAINLESS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00005514AM23
RA File Number	52AX04001724 AM23
Licence No and Date	5211003893/04/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Difference between the export and import items (as both, import as well as export items are Cold Finish Seamless Pipes /Tubes).	

II. Manufacturing process with wastage claimed at each stage of manufacturing with justification.

The case stands deferred.

Case No.	68 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00005724AM23
RA File Number	05AX04003007 AM23
Licence No and Date	0511016864/13/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	69 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00005794AM23
RA File Number	05AX04003051 AM23
Licence No and Date	0511016903/18/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	70 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024

and Date	
HQ File Number	HQRNORM APPLY 00005831AM23
RA File Number	08AX04001656 AM23
Licence No and Date	0811007054/19/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	71 / NC/2/MEET/May/202425/3
Case Status	Case Rejected
Party Name	SAHAJ SOLAR LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00005832AM23
RA File Number	08AX04001715 AM23
Licence No and Date	0811007058/19/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to reject the case for not furnishing proper details as mentioned in the DL by the T.E.	
The case stands rejected .	

Case No.	72 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006479AM23
RA File Number	05AX04003303 AM23
Licence No and Date	0511017427/21/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	73 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	SHERA METAL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006516AM23
RA File Number	13AX04000310 AM23
Licence No and Date	1311001764/22/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	74 / NC/2/MEET/May/202425/3
Case Status	Case Approved
Party Name	EOT COUPLINGS AND CONNECTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006592AM23
RA File Number	05AX04003268 AM23
Licence No and Date	0511017495/24/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/69/2023-TSW dated 27.05.2024, as under: I. Import items at SNo.1 to 3 shall be of relevant grade and size as contained / utilized in the export items. II. Quantity of import item at SI. No. 1 may be allowed as applied for i.e. 130 MT as 1.47 Kgs/Kg content in the export item at SI.No. 1 as claimed by the firm. III. Quantity of import item at SI.No. 2 may be allowed as applied for i.e. 30 MT as 1.47 Kgs/Kg content in the export item at SI.No.2 as claimed by the firm. IV. Quantity of import item at SI. No. 3 may be allowed as applied for i.e. 50 MT as 1.47 Kgs/Kg content in the export item at SI.No.3 as claimed by the firm.	

RA concerned may take suitable consequential action accordingly.

Case No.	75 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00007999AM24
RA File Number	34AX04001082 AM23
Licence No and Date	3411003436/24/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to defer the case for further examination. The case stands deferred.	

Case No.	76 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00008001AM24
RA File Number	34AX04001083 AM23
Licence No and Date	3411003431/24/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to defer the case for further examination. The case stands deferred.	

Case No.	77 / NC/2/MEET/May/202425/3
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Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006686AM23
RA File Number	03AX04005761 AM23
Licence No and Date	0311021820/01/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	78 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	NSI (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006901AM23
RA File Number	02AX04000669 AM23
Licence No and Date	0211004022/10/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00006081AM24
RA File Number	02AX04000687 AM23
Licence No and Date	0211004051/15/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. A copy of A.A.as complete list of import items is not available in the application
- II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
- III. Net weight per KM of each Cable
- IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.

The case stands deferred.

Case No.	80 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00007249AM23
RA File Number	08AX04002124 AM23
Licence No and Date	0811007718/27/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to the concerned technical experts for further examination of the case. The case stands deferred.	

Case No.	81 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	NAVEEN JAIN METAL UDYOG
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00007292AM23
RA File Number	05AX04003643 AM23
Licence No and Date	0511018081/29/03/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following	

information/documents as per comments given by the TE:

- I. What is the chemical composition of Zinc Alloy Ingots? Submit a copy of the Buyer's requisition.
- II. What is the percentage of zinc in the zinc scrap?
- III. Submit a Certificate of Analysis from the Customs Authorized Laboratory.
- IV. Process of manufacturing & wastage at each stage of operation.
- V. What are the raw materials to be required from indigenous sources for the production of Zinc Alloy Ingots?

The case stands deferred.

Case No.	82 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	PARAMOUNT COMMUNICATIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00007340AM23
RA File Number	05AX04003695 AM23
Licence No and Date	0511018114/31/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	83 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000049AM24
RA File Number	05AX04000036 AM24
Licence No and Date	0511018170/06/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the	

applicant on 19.12.2023 and a reminder has been sent on 03.02.2024, 18.01.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a **final reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.

The case stands deferred.

Case No.	84 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	MANAKSIA ALUMINIUM COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000106AM24
RA File Number	02AX04000727 AM23
Licence No and Date	0211004181/11/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/2/MEET/May/202425/3
Case Status	Case Approved
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000155AM24
RA File Number	52AX04000004 AM24
Licence No and Date	5211004558/12/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 16.06.2024, as under:	

Import :

- 1- Solar cell Mono 182x182 mm - Net content in Export Product + **1% wastage.**
- 2 & 4- Solar Glass of relevant size- Net content in Export Product +**1% Wastage.**
- 3- EVA sheet of relevant specification - Net content in Export Product + **1% wastage**
- 5- **Net to net** as per GN4
- 6- Net content in Export Product + **1% wastage**
- 7 & 8 - As applied .Total value restricted to **2% of fob value.**

Note:

- I. Specification of cells to be imported will be same as used in Export Product.
- II. Aluminium frame will be imported in running length.

RA concerned may take suitable consequential action accordingly.

Case No.	86 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	RIO ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000225AM24
RA File Number	03AX04000131 AM24
Licence No and Date	0311022839/17/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	87 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000336AM24

RA File Number	05AX04000160 AM24
Licence No and Date	0511018460/21/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of each Export Product. II. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. III. Thickness of internal Epoxy coating and external 3LPE coating in export item and areas of internal epoxy coating and external 3LPE coating. IV. Detailed calculations/basis for the quantities of coating and lining materials (import items at Si. No. 7, 8 and 9), supported by coating/lining thicknesses and coating/lining areas in export items and wastages claimed at each stage of manufacture. The case stands deferred.	

Case No.	88 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000630AM24
RA File Number	13AX04000024 AM24
Licence No and Date	1311001925/08/05/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	89 / NC/2/MEET/May/202425/3
Case Status	Case Deferred

Party Name	WAAREE ENERGIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000784AM24
RA File Number	52AX04000033 AM24
Licence No and Date	5211004760/12/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 19.06.2024 for furnishing information/documents. The reply is still awaited. The case stands deferred.	

Case No.	90 / NC/2/MEET/May/202425/3
Case Status	Case Approved
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000797AM24
RA File Number	07AX04000158 AM24
Licence No and Date	0711007552/12/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 16.06.2024, as under: Export Product: Add "545 Wp +/- 10%" Import: 1- Add "P Type 7.33-7.66 Wp" - Net content in Export Product + 1% wastage 2- 4500 nos. on net-to-net basis as per GN4 3- Aluminum frame cut length - Net-to-net basis as per GN4 4- Aluminum frame cut widths - Net-to-net basis as per GN4 5- Toughened glass 2.579 sq. Mtr. /each – 4545 nos. including 1% wastage 6 to 8 – As applied value restricted to 2% of fob value.	

Note:

- I. Specification of imported cells will be same as used in Export Product.
- II. Export product will contain 72 imported cells per module.

RA concerned may take suitable consequential action accordingly.

Case No.	91 / NC/2/MEET/May/202425/3
Case Status	Case Approved
Party Name	EOT COUPLINGS AND CONNECTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000826AM24
RA File Number	05AX04000363 AM24
Licence No and Date	0511018814/15/05/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/69/2023-TSW dated 27.05.2024, as under:

- I. Import items at **SI No.1** shall be of relevant grade and size as contained / utilized in the export item and its quantity may be allowed as applied for i.e. **190 MT as 1.60 Kgs/Kg** content in the export item.

RA concerned may take suitable consequential action accordingly.

Case No.	92 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	SEETHA TECHNOLOGIES,
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000863AM24
RA File Number	04AX04000086 AM24
Licence No and	0411005411/16/05/2023

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	93 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	ZOBELE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000878AM24
RA File Number	03AX04000389 AM24
Licence No and Date	0311023626/16/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	94 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	CUBIC SYSTEMS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000981AM24
RA File Number	07AX04000194 AM24
Licence No and Date	0711007622/19/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	95 / NC/2/MEET/May/202425/3
Case Status	Case Approved
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024

HQ File Number	HQRNORM APPLY 00001022AM24
RA File Number	52AX04000044 AM24
Licence No and Date	5211004793/22/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 16.06.2024, as under: Import: 1- Solar cell Mono 182x182 mm - Net content in Export Product + 1% wastage 2- Solar Glass of relevant size- Net content in Export Product +1% wastage 3- EVA sheet of relevant spec. - Net content in Export Product + 1% wastage 4- Solar PV back sheet of relevant spec. - Net content in Export Product + 1% Wastage. 5- Net to net as per GN4. 6- Net content in Export Product + 1% wastage 7 & 8 - As applied Total value restricted to 2% of fob value Note: I. Specification of cells to be imported will be same as used in Export Product. II. Aluminium frame will be imported in running length. RA concerned may take suitable consequential action accordingly.	

Case No.	96 / NC/2/MEET/May/202425/3
Case Status	Case Approved
Party Name	RAYZON SOLAR PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00001025AM24
RA File Number	52AX04000043 AM24
Licence No and Date	5211004794/22/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-3) dated 16.06.2024, as under:	

Import:

- 1- Solar cell Mono 182x182 mm - Net content in Export Product + **1% wastage**
- 2- Solar Glass of relevant size- Net content in Export Product + **1% wastage**
- 3- EVA sheet of relevant spec. - Net content in Export Product + **1% wastage**
- 4- Solar PV back sheet of relevant spec. - Net content in Export Product + **1%**

Wastage.

- 5- **Net to net** as per GN4
- 6- Net content in Export Product + **1% wastage**
- 7 & 8 - As applied Total value restricted **to 2% of fob value**

Note:

- I. Specification of cells to be imported will be same as used in Export Product
- II. Aluminium frame will be imported in running length.

RA concerned may take suitable consequential action accordingly.

Case No.	97 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	EOT COUPLINGS AND CONNECTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00001059AM24
RA File Number	05AX04000437 AM24
Licence No and Date	0511018955/23/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Weight of different sizes of couplings covered in the Advance authorization along with their blank weights and weights of raw material i.e. Seamless Pipe - Couplings stock required for each size of	

coupling.

II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.

III. Weight of each Export Product.

IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	98 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00001124AM24
RA File Number	56AX04000162 AM24
Licence No and Date	5611001912/26/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	99 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	RENEWSYS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00001264AM24
RA File Number	03AX04000544 AM24
Licence No and Date	0311024151/02/06/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	100 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00001281AM24
RA File Number	02AX04000135 AM24
Licence No and Date	0211004520/02/06/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
- II. Net weight per KM of each Cable.
- III. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
- IV. Wastage claimed on import items , if any

The case stands deferred.

Case No.	101 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	GLOBAL SEAMLESS TUBES & PIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00007975AM24
RA File Number	02AX04000134 AM24
Licence No and Date	0211004521/02/06/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to defer the case for further examination.

The case stands deferred.

Case No.	102 / NC/2/MEET/May/202425/3
Case Status	Case Approved
Party Name	JINDAL SAW LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00000644AM25
RA File Number	05AX04000593 AM24
Licence No and Date	0511019192/05/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per the report of study group and comments of (DPIIT) via mail vide U.O No. P-47014/58/2022-TSW dated 28.05.2024, as under: I. Quantity of import item at SI.No. 11 (Polyethylene (HDPE) may be allowed as applied for i.e. 2633.683 MT. II. Norms for all other import items shall remain unchanged, as ratified in Norms Committee -2 in the meeting no.NC/2/MEET/Mar/202324/24 dated 18.04.2024. RA concerned may take suitable consequential action accordingly.	

Case No.	103 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	LAKSHMI TRANSFORMERS & ELECTRICALS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00001332AM24
RA File Number	06AX04000079 AM24
Licence No and Date	0611002063/06/06/2023

Norms Committee Decision:
Case deferred for the comments of TE.

Case No.	104 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	MICRO PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00001448AM24
RA File Number	07AX04000350 AM24
Licence No and Date	0711008233/09/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	PHOENIX INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00001559AM24
RA File Number	03AX04000163 AM24
Licence No and Date	0311024505/13/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	106 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00001665AM24

RA File Number	04AX04000250 AM24
Licence No and Date	0411005554/15/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	107 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00002570AM24
RA File Number	13AX04000093 AM24
Licence No and Date	1311002022/26/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.	

- II. Total Net weights of cable including the net weights of all inputs (imported as well indigenous, except packing materials)
- III. Material balancing viz. net content of each imported and indigenous input, export product wise.
- IV. Wastage claimed on each import item, if any.

The case stands deferred.

Case No.	108 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	NSI (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00003960AM24
RA File Number	02AX04000192 AM24
Licence No and Date	0211004690/04/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	109 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	LAKSHMI TRANSFORMERS & ELECTRICALS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00004241AM24
RA File Number	06AX04000095 AM24
Licence No and Date	0611002109/06/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).	

- II. Detail technical note on manufacturing process including the relevant flow sheet.
- III. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- IV. Weight of each Export Product.
- V. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

The case stands deferred.

Case No.	110 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	AVYAN PACKAGING LLP
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00004255AM24
RA File Number	09AX04000179 AM24
Licence No and Date	0911005349/06/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	111 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	Vivanta International
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00004278AM24
RA File Number	52AX04000095 AM24
Licence No and Date	5211005129/07/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	112 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	RECMET ALLOYS PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00004336AM24
RA File Number	02AX04000208 AM24
Licence No and Date	0211004737/10/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	113 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	Vivanta International
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00004346AM24
RA File Number	52AX04000099 AM24
Licence No and Date	5211005136/11/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	LEADSTONE ENERGY LTD.
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00004828AM24
RA File Number	02AX04000270 AM24
Licence No and Date	0211004884/03/08/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	115 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00005288AM24
RA File Number	05AX04001269 AM24
Licence No and Date	0511020676/29/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	116 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	SATKAR FORGE
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00005339AM24
RA File Number	24AX04000212 AM24
Licence No and Date	2411002704/31/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	117 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00005500AM24
RA File Number	04AX04000487 AM24

Licence No and Date	0411005977/07/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	118 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	DHV STAINLESS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00005509AM24
RA File Number	03AX04002587 AM24
Licence No and Date	0311026942/08/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	119 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	STOVE KRAFT LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00005521AM24
RA File Number	07AX04000802 AM24
Licence No and Date	0711009152/08/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	120 / NC/2/MEET/May/202425/3
Case Status	Case Approved
Party Name	MERO ASIA PACIFIC ENGINEERING PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024

and Date	
HQ File Number	HQRNORM APPLY 00005589AM24
RA File Number	04AX04000489 AM24
Licence No and Date	0411005990/11/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 18.06.2024, as under: Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	121 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	NAVRANG STEEL
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00005606AM24
RA File Number	03AX04002559 AM24
Licence No and Date	0311027053/12/09/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	122 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00005641AM24
RA File Number	05AX04001706 AM24
Licence No and Date	0511020934/13/09/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	123 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00005645AM24
RA File Number	05AX04001458 AM24
Licence No and Date	0511020942/13/09/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Application on ANF 4A is required

The case stands deferred.

Case No.	124 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00005833AM24
RA File Number	03AX04002779 AM24
Licence No and Date	0311027370/25/09/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	125 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	BIOURJA ENERGY ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00005837AM24
RA File Number	56AX04000271 AM24
Licence No and Date	5611002206/25/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00005868AM24
RA File Number	08AX04001209 AM24
Licence No and Date	0811009463/26/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00007998AM24
RA File Number	34AX04000453 AM24
Licence No and Date	3411004198/05/10/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to defer the case for further examination.

The case stands deferred.

Case No.	128 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM REVIW00008000AM24
RA File Number	34AX04000454 AM24
Licence No and Date	3411004197/05/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to defer the case for further examination.	
The case stands deferred.	

Case No.	129 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006062AM24
RA File Number	02AX04000394 AM24
Licence No and Date	0211005227/06/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/2/MEET/May/202425/3
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Case Status	Case Deferred
Party Name	FUJIYAMA POWER SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006213AM24
RA File Number	05AX04002016 AM24
Licence No and Date	0511021486/12/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Total quantity of import does not match with per unit qty. given in App. 4E & export qty. II. Import application has 1 import item but, in App; 4E & import items are given. III. Specification of cell to be imported including size. IV. Power of modules to be exported. The case stands deferred.	

Case No.	131 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006246AM24
RA File Number	07AX04001050 AM24
Licence No and Date	0711009438/13/10/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	132 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	R T JAIN AND COMPANY
Meeting Number	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024

and Date	
HQ File Number	HQRNORM APPLY 00006257AM24
RA File Number	03AX04003125 AM24
Licence No and Date	0311027892/16/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	133 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	AADISHAKTI METAL RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006554AM24
RA File Number	05AX04002218 AM24
Licence No and Date	0511021831/31/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	NUEVOSOL MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006573AM24
RA File Number	09AX04000664 AM24
Licence No and Date	0911006129/01/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/2/MEET/May/202425/3
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Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006732AM24
RA File Number	07AX04001219 AM24
Licence No and Date	0711009622/08/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/2/MEET/May/202425/3
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006773AM24
RA File Number	05AX04002386 AM24
Licence No and Date	0511021998/09/11/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/301/2019-TSW dated 24.05.2024, as under: I. Import items at SNo.1 to 3 may be of relevant grade and diameter as contained /utilized in the export item. II. Quantity of import items at SI.No. 1 to 3 may be allowed as 1.02 Kgs. /Kg, content in the export item as claimed by the firm. RA concerned may take suitable consequential action accordingly.	

Case No.	137 / NC/2/MEET/May/202425/3
Case Status	Case Approved
Party Name	EOT COUPLINGS AND CONNECTIONS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024

and Date	
HQ File Number	HQRNORM APPLY 00006788AM24
RA File Number	05AX04002425 AM24
Licence No and Date	0511022009/09/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/69/2023-TSW dated 27.05.2024, as under: I. Import items at SNo.1 & 2 shall be of relevant grade and size as contained / utilized in the export items. II. Quantity of import item at SI.No.1 may be allowed as 101.02 MT as 1.60 Kgs/Kg content in the export item at SI.No.1. III. Quantity of import item at SI.No.2 may be allowed as 93.64 MT as 1.60 Kgs/Kg content in the export item at SI.No.2. RA concerned may take suitable consequential action accordingly.	

Case No.	138 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006814AM24
RA File Number	04AX04000658 AM24
Licence No and Date	0411006383/10/11/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	139 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024

HQ File Number	HQRNORM APPLY 00006892AM24
RA File Number	04AX04000716 AM24
Licence No and Date	0411006419/17/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	KRISHCA STRAPPING SOLUTIONS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006928AM24
RA File Number	04AX04000724 AM24
Licence No and Date	0411006434/20/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	141 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006930AM24
RA File Number	04AX04000713 AM24
Licence No and Date	0411006436/20/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/2/MEET/May/202425/3
Case Status	Case Deferred

Party Name	PRISTINE STAINLESS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006957AM24
RA File Number	05AX04002536 AM24
Licence No and Date	0511022171/21/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	AXORA RESOURCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006964AM24
RA File Number	02AX04000491 AM24
Licence No and Date	0211005467/22/11/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 02.02.2024 and a reminder has been sent on 10.3.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a Reminder 2 to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	144 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	ISCON TECHNOFAB LLP
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006981AM24
RA File Number	31AX04000201 AM24
Licence No and Date	3111002828/22/11/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	145 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	VIVA COMPOSITE PANEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00006993AM24
RA File Number	03AX04003654 AM24
Licence No and Date	0311028850/23/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	V B HOLDING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00007005AM24
RA File Number	02AX04000495 AM24
Licence No and Date	0211005476/23/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	147 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00007012AM24
RA File Number	13AX04000250 AM24

Licence No and Date	1311002360/23/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. II. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials). III. Material balancing viz. net content of each imported and indigenous input, export product wise. The case stands deferred.	

Case No.	148 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	MITUL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00007022AM24
RA File Number	05AX04002537 AM24
Licence No and Date	0511022247/24/11/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	149 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	VIPRA IMPEX
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00007087AM24
RA File Number	52AX04000193 AM24
Licence No and Date	5211006544/29/11/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- III. Sheet layout diagram of the material indicating the wastage during blanking.
- IV. Area of export and import items.

The case stands deferred.

Case No.	150 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00007144AM24
RA File Number	07AX04001356 AM24
Licence No and Date	0711009829/01/12/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
- II. Detail technical note on manufacturing process including the relevant flow sheet.
- III. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- IV. Weight of each Export Product.
- V. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be

used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

VI. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	151 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00007322AM24
RA File Number	07AX04001424 AM24
Licence No and Date	0711009924/11/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	152 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00007323AM24
RA File Number	07AX04001461 AM24
Licence No and Date	0711009925/11/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	153 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	SHREEYAM POWER AND STEEL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00007338AM24
RA File Number	37AX04000038 AM24
Licence No and Date	3711000225/12/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	154 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	MAA PANEL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00007376AM24
RA File Number	08AX04001704 AM24
Licence No and Date	0811010245/13/12/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.	

V. Specific name/description of 'Fire Proof Material' (import items at Si.No.2 & 4).

The case stands deferred.

Case No.	155 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00007459AM24
RA File Number	05AX04002968 AM24
Licence No and Date	0511022765/19/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	KRYSTAL GLOBAL ENGINEERING LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00007468AM24
RA File Number	34AX04000674 AM24
Licence No and Date	3411004445/19/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	157 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	BHIWADI CYLINDERS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024

and Date	
HQ File Number	HQRNORM APPLY 00007487AM24
RA File Number	05AX04002950 AM24
Licence No and Date	0511022790/20/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical note on manufacturing process including the relevant flow sheet. II. Detail technical drawings and photographs with dimension of export product may also be furnished. III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. IV. Sheet layout diagram of the material indicating the wastage during blanking. V. Scrap Sales details, if any. The case stands deferred.	

Case No.	158 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	NIRAV COMMERCIALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00007580AM24
RA File Number	03AX04003731 AM24
Licence No and Date	0311029634/26/12/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	159 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	R R KABEL LIMITED

Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00007628AM24
RA File Number	03AX04004351 AM24
Licence No and Date	0311029757/29/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. List of export item(s) with size of conductors in cables along with quantities of cables in Kms, conductor size wise. II. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. III. Net weight per KM of each Cable. IV. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. V. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred.	

Case No.	160 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00007636AM24
RA File Number	07AX04001549 AM24
Licence No and Date	0711010080/29/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to further examine the case. The case stands deferred.	

Case No.	161 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	TAMNOON FLEX INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00007637AM24
RA File Number	07AX04001538 AM24
Licence No and Date	0711010081/29/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical note on manufacturing process including the relevant flow sheet. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. IV. Sheet layout diagram of the material indicating the wastage during blanking. V. Detailed description of the export product along with their end use, photograph and technical specification. VI. Reason for showing Lever Firing as two separate export products when their part numbers and other specifications are same. VII. Lever Firing has been classified as Aluminium products under ITC HS 760110 90 whereas the raw material to be imported for the same has been classified as Steel under ITC HS 72149990 and hence clarification thereof. The case stands deferred.	

Case No.	162 / NC/2/MEET/May/202425/3
Case Status	Case Approved
Party Name	ASR MET TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00008244AM24

RA File Number	08AX04001952 AM24
Licence No and Date	0811010620/31/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/127/2022-TSW dated 18.06.2024, as under: I. Quantity of import item Seamless stainless steel pipes/Tubes (Hot Finished) at SI.No.1 maybe allowed as 1.10 kg/kg. Content in export item. Note: The committee decided to add these conditions as under. I. The imported seamless stainless-steel pipe/tubes shall be hot finished/ mother hollow having an outside diameter (OD) not less than 65mm and above. II. Exporters must provide a specific grade of pipes to be imported as input and such grade must correspond with the grade of export pipes/tubes. III. The export weight per meter of cold-finished pipes/tubes shall not exceed 50% of the weight per meter of imported hot-finished / mother hollow consumed as an input to produce the cold finish pipe/tube for export. IV. Pre-Import condition shall be mandatory while issuing the duty free licenses. RA concerned may take suitable consequential action accordingly.	

Case No.	163 / NC/2/MEET/May/202425/3
Case Status	Case Approved
Party Name	BHUJ POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00008296AM24
RA File Number	05AX04003421 AM24
Licence No and Date	0511023612/02/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 18.06.2024, as under:	

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY
1	Extension (Article Made of hot rolled Iron or Steel) Having Net content of 1900000.00 Kg of Iron or Steel	100422 NOS	HOT-ROLLED SEAMLESS TUBES AND PIPES OF IRON OR STEEL	1.02KG/KG OF THE NET WEIGHT OF HOT ROLLED SEAMLESS TUBES AND PIPES OF GRADE 1045#45 IN THE EXPORT PRODUCT.
2	Lead (Article Made of hot rolled Iron or Steel) Having Net content of 950000.00 Kg of Iron or Steel	53725 NOS	HOT-ROLLED SEAMLESS TUBES AND PIPES OF IRON OR STEEL	1.03KG/KG OF THE NET WEIGHT OF HOT ROLLED SEAMLESS TUBES AND PIPES OF GRADE 1045#45 IN THE EXPORT PRODUCT.

NOTE: The grade and size of imported pipes and tubes should be matched with the grade and size of tubes and pipes in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	164 / NC/2/MEET/May/202425/3
Case Status	Case Approved
Party Name	EOT COUPLINGS AND CONNECTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00008417AM24
RA File Number	05AX04003600 AM24

Licence No and Date	0511023838/08/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/69/2023-TSW dated 27.05.2024, as under: I. Import items at SNo. 1 to 6 shall be of relevant grade and size as contained / utilized in the export items. II. Quantity of import item at SI.No. 1 may be allowed as 62.92 MT as 1.60 Kgs/Kg content in the export item at SI.No.1. III. Quantity of import item at SI.No. 2 may be allowed as 59.472 MT as 1.60 Kgs/Kg content in the export item at SI.No.2. IV. Quantity of import item at SI.No.3 may be allowed as 62.92 MT as 1.60 Kgs/Kg content in the export item at SI.No.3. V. Quantity of import item at SI.No.4 may be allowed as 65.47 MT as 1.60 Kgs/Kg content in the export item at SI.No.4. VI. Quantity of import item at SI.No. 5 may be allowed as 47.87 MT as 1.60 Kgs/Kg content in the export item at SI.No.5. VII. Quantity of import item at SI.No.6 may be allowed as 57.37 MT as 1.60 Kgs/Kg content in the export item at SI.No.6. RA concerned may take suitable consequential action accordingly.	

Case No.	165 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	TAG CORPORATION
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00008443AM24
RA File Number	04AX04001006 AM24
Licence No and Date	0411006881/08/02/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	166 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00008453AM24
RA File Number	05AX04003584 AM24
Licence No and Date	0511023860/09/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	M S N EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00008474AM24
RA File Number	04AX04000990 AM24
Licence No and Date	0411006889/09/02/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit drawings with complete dimensions of the export products II. Process flow chart of each export product and wastage at each stage of operation. III. What is the grade of the imported Aluminum profile section? The case stands deferred.	

Case No.	168 / NC/2/MEET/May/202425/3
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024

and Date	
HQ File Number	HQRNORM APPLY 00008476AM24
RA File Number	03AX04005131 AM24
Licence No and Date	0311031082/10/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/107/2019-TSW dated 12.06.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	169 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	RAJ METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00008503AM24
RA File Number	02AX04000664 AM24
Licence No and Date	0211005932/12/02/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. What is the chemical composition of antimonial lead alloy? II. Submit a certificate of analysis either from the supplier or customs-authorized laboratory on the availability of lead content in the imported remelted lead ingots. III. Submit environment clearance certificate, issued by MOEF&CC/CPCB/SPCB on the import of remelted lead ingots for processing into antimonial lead alloy. IV. Will the antimony metal be procured from indigenous source? If yes, submit revised appendix 4E indicating use of antimony metal in indigenous input and quantity thereof. The case stands deferred.	

Case No.	170 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	ALUMAYER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00008527AM24
RA File Number	03AX04005086 AM24
Licence No and Date	0311031125/13/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	171 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00008555AM24
RA File Number	05AX04003512 AM24
Licence No and Date	0511023948/13/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/2/MEET/May/202425/3
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00008724AM24
RA File Number	05AX04003758 AM24
Licence No and Date	0511024131/23/02/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/33/2021-TSW dated 13.05.2024, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	173 / NC/2/MEET/May/202425/3
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00009067AM24
RA File Number	05AX04003924 AM24
Licence No and Date	0511024476/12/03/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/33/2021-TSW dated 13.05.2024, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	174 / NC/2/MEET/May/202425/3
Case Status	Case Approved
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00009261AM24
RA File Number	05AX04004010 AM24

Licence No and Date	0511024641/21/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on the basis of study group report dated 202.2020, as adopted by the Committee in the Meeting No. 24/81 dated 18.03.2020 and as per the comments of (DPIIT) via mail vide U.O No. P-47011/62/2019-TSW dated 07.05.2024, as under: I. Quantity of import item at SI.No.1 (Copper Scrap covered under ISRI Code) may be allowed as applied for i.e. 26974.062 Kgs. as 1.1351 Kgs./Kg. content in the export item at SNo.1. II. Quantity of import item at SI.No.2 [Nickel Cathodes (Ni 99.95%)] may be allowed as applied for i.e. 587.942 Kgs. as 1.1381 Kgs. /Kg. content in the export item at SI.No.1. III. Quantity of import item at SI.No.3 [Aluminium Ingots (Al 99.70%)] may be allowed as applied for i.e. 1754.994 Kgs. as 1.1324 Kgs. /Kg. content in the export items at SI.No.1. IV. Quantity of import item at SI.No.4 (Copper Scrap covered under ISRI Code) may be allowed as 41457.37 Kgs. as 1.29 Kgs. /Kg. content in the export item at SI.No.2. V. Quantity of import item at SI.No.5 [Nickel Cathodes (Ni 99.95%)] may be allowed as 13819.12 Kgs. as 1.29 Kgs. /Kg. content in the export item at SI No.2. RA concerned may take suitable consequential action accordingly.	

Case No.	175 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000016AM25
RA File Number	02AX04000784 AM24
Licence No and Date	0211006296/01/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of analysis (COA) issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country. II. Percentage of recovery of material other than lead scrap and value thereof in terms of INR.	

III. Environment clearance certificate issued by MOEF&CC/CPCB/SPCB on the processing lead scrap for manufacturing of pure lead ingots.

The case stands deferred.

Case No.	176 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000035AM25
RA File Number	13AX04000380 AM24
Licence No and Date	1311002924/02/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. II. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) III. Material balancing viz. net content of each imported and indigenous input, export product wise. The case stands deferred.	

Case No.	177 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000070AM25
RA File Number	34AX04000969 AM24
Licence No and	3411004760/03/04/2024

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	178 / NC/2/MEET/May/202425/3
Case Status	Case Approved
Party Name	GAVIRANGA ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000077AM25
RA File Number	07AX04002128 AM24
Licence No and Date	0711010992/04/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MEITY) dated 04.06.2024, as under: I. LAMINATIONS: As applied for by the party with Nil Wastage. II. SS COIL FORMER: Net-to-Net basis with accountability clause III. SHROUD: Net-to-Net basis with accountability clause.	

RA concerned may take suitable consequential action accordingly.

Case No.	179 / NC/2/MEET/May/202425/3
Case Status	Case Approved
Party Name	GAVIRANGA ENTERPRISES
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000079AM25
RA File Number	07AX04002129 AM24
Licence No and Date	0711010993/04/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MEITY) dated 04.06.2024, as under: I. LAMINATIONS: As applied for by the party with Nil Wastage. II. SS COIL FORMER: Net-to-Net basis with accountability clause III. SHROUD: Net-to-Net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	180 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	PASONDIA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000128AM25
RA File Number	05AX04004092 AM24
Licence No and Date	0511024898/05/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- i. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
- ii. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
- iii. Material balancing viz. net content of each imported and indigenous input, export product wise.

The case stands deferred.

Case No.	181 / NC/2/MEET/May/202425/3
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000159AM25
RA File Number	05AX04000034 AM25
Licence No and Date	0511024914/08/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/33/2021-TSW dated 06.05.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	182 / NC/2/MEET/May/202425/3
Case Status	Case Approved
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000167AM25

RA File Number	05AX04003330 AM24
Licence No and Date	0511024929/09/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/33/2021-TSW dated 06.05.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	183 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	DOOWON ELECTRONICS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000401AM25
RA File Number	04AX04000030 AM25
Licence No and Date	0411007300/24/04/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	184 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	INTEGRATED BATTERIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000434AM25
RA File Number	05AX04000239 AM25
Licence No and Date	0511025185/25/04/2024
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Application on ANF 4A is required.

The case stands deferred.

Case No.	185 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	A-1 FENCE PRODUCTS COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000473AM25
RA File Number	03AX04000431 AM25
Licence No and Date	0311033450/29/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	186 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	GRIPON FASTENERS
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000481AM25
RA File Number	03AX04000477 AM25
Licence No and Date	0311033454/29/04/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. As per Appendix 4E, the wastage is NIL on the net weight of the copper-coated wire in the export product. Submit a detailed calculation as to how 0.10 Kg would be required against the requirement of 1 Kg copper-coated wire in the export product.
- II. What is the weight of steel wire nails and copper coated wire in 110000 kgs of export? Submit detailed calculations of both the diameter of the export product.
- III. Submit a colored photograph of the export product and the detailed process of manufacturing.
- IV. What is the difference between copper-coated wire and steel wire nails with copper-coated wire? Explain in detail.
- V. Will the steel wire nails be procured from an indigenous source? If yes, indicate the requirement in the indigenous input of Appendix 4E.

The case stands deferred.

Case No.	187 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	INFLO INTERNATIONAL INC
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000829AM25
RA File Number	08AX04000261 AM25
Licence No and Date	0811011630/21/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call the firm for Personal Hearing in the forthcoming meeting. The case stands deferred.	

Case No.	188 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000854AM25
RA File Number	07AX04000255 AM25
Licence No and Date	0711011343/22/05/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	189 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	GANGES INTERNATIONALE PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000880AM25
RA File Number	04AX04000150 AM25
Licence No and Date	0411007481/24/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	190 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	VIJAY TRANSTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000968AM25
RA File Number	03AX04000842 AM25
Licence No and Date	0311034192/28/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Description/Specifications of export and import items. II. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. III. Weight of each Export Product. IV. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be	

used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

- V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	191 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	PRECIHOLE MACHINE TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00000969AM25
RA File Number	03AX04000889 AM25
Licence No and Date	0311034195/28/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	192 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	RATNAMANI FINOW SPOOLING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00001010AM25
RA File Number	08AX04000284 AM25
Licence No and Date	0811011710/30/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	193 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	STEEL INFRA SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00001115AM25
RA File Number	50AX04000024 AM25
Licence No and Date	5011001429/05/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	194 / NC/2/MEET/May/202425/3
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ May/ 202425/ 3 and 18/06/2024
HQ File Number	HQRNORM APPLY 00001136AM25
RA File Number	03AX04005954 AM24
Licence No and Date	0311034396/05/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	